

for releasing Central assistance (grant) (recommended by the State Level Sanctioning Committee) for projects in 15 towns have been approved by Government of India.

(c) Yes, Sir.

(d) The townwise details of Central assistance (grant) amounting to Rs.704.00 lakh released so far for 15 towns in Andhra Pradesh under the revised IDSMT scheme are given in the attached statement.

#### Statement

*Townwise Central Assistance Released under the Revised IDSMT scheme (upto 20.7.98) to Government of Andhra Pradesh*

(Rs. in lakh)

S. No.	Name of the Town	Central Assistance Released
1.	AMADALAVALASA	30.00
2.	VIZIANAGARAM I	55.00
3.	RAJAHMUNDRY	50.00
4.	GUNTOOR	66.00
5.	CHITTOR	130.00
6.	WARANGAL	90.00
7.	TUNI	30.00
8.	TIRUPATI I	53.00
9.	NELLORE	34.00
10.	GADWAL	17.00
11.	BHONGIR	25.00
12.	KUPPAM	16.00
13.	ELURU	32.00
14.	BOBBILI	18.00
15.	MACHILIPATNAM	58.00
TOTAL		704.00

#### Defence Land to Private Company in Maharashtra

5313. SHRI NARESH PUGLIA : Will the Minister of DEFENCE be pleased to state

(a) the total area of Defence land allotted in favour of a power generation company for mining of coal in Chandrapur, Maharashtra and the reasons therefor,

(b) whether the Government have taken a decision to shift some of the units of Ordnance Factory, Chandrapur to Orissa, and

(c) if so, the justification thereof and the efforts being made to protect the interests of the workers of this factory?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No defence land has been allotted in favour of any power generation company.

(b) No Sir.

(c) Does not arise.

#### Renewal of Lease Agreement

5314. SHRI H.G. RAMULU : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government of Karnataka has taken a decision not to renew the lease agreement with Kudremukh Iron Ore Company after its expiry in 1991; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) and (b) The Kudremukh Iron Ore Company Limited (KIOCL) was granted a mining lease by the Government of Karnataka for an area of 4605 hectares for a period of 30 years, the validity of which is due to expire in July, 1999, The Company has filed an application in June, 1998 for renewal of the said mining lease with the Government of Karnataka. No decision has yet been conveyed by the Government of Karnataka in this regard.

#### Airport at Devenhalli

5316. SHRI H.G. RAMULU :

SHRI VIJAY GEOL :

PROF. AJIT KUMAR MEHTA :

SHRI MOHAN SINGH :

SHRI MOTILAL VORA :

SHRI P. SHIV SHANKER :

DR. SANJAY SINH :

SHRI AJAY KUMAR S. SARNAIK :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news items captioned "Tatas were asked to pay Rs. 50 crore bribe" appearing in the Hindustan Times dated June 17, 1998 and 'Gowda tells Tata to clarify' appearing in The Hindustan Times dated June 18, 1998;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) and (c) Government has so far not received any complaint regarding demand of bribe from Tatas for clearing the Bangalore Airport project.